

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

CORAM : SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **04.12.2019**

NAME OF THE PARTIES: Special Steel Stores

V/s

Varron Aluminium Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

C.P.(IB)-3281 (MB)/2018

On mentioning, the matter is taken on Board.

Mr. P. S. Thakre, Practicing Company Secretary is present and submitted that he is making this representation on behalf of the Ms. Tanuja Jalan, who was appointed as IRP of Varron Aluminium Pvt. Ltd. by an order passed by Court No. III of NCLT, Mumbai Bench in C.P No. 99/2019. It is submitted that the Court No. III had admitted the CIRP petition in C.P No. 99/2019 on 15.10.2019 and the order was delivered on 06.11.2019.

Subsequent to the above admission order, this Bench has admitted the CIRP petition against this Corporate Debtor in C.P. No. 3281/2018 by an order dated 27.11.2019, who happens to be the Corporate Debtor in this petition also. In view of the fact that already there is a CIRP order against the same Corporate Debtor and the second CIRP order cannot be passed against this Corporate Debtor, the order passed by us on 27.11.2019 in this C.P. is withdrawn and the petitioner is directed to approach the IRP in C.P. No. 99/2019.



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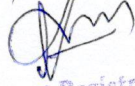
The professional representing the IRP is directed to intimate this order to the petitioner in C.P. 3281/2018 and also the IRP appointed in this petition.

Accordingly, the C.P. 3281/2018 is closed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)



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On 12/12/2019

Assistant Registrar
National Company Law Tribunal Mumbai Bench